BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO. 209/2024/EZ

In The Matter of:
Vikash Kumar Pathak

... Applicant

Versus

State of Bihar & Ors.

... Respondents

SUPPLEMENTARY AFFIDAVIT ON BEHALF OF THE APPLICANT.

INDEX

SL	PARTICULARS	ANNEXURE	PAGE
1.	Supplementary Affidavit		1 to 7
2.	Photocopy of the FIR, Written Complaint, Seizure List along with translated copies are collectively annexed herewith	'R-1'	8 to 30
3.	Photocopy of the letter dated 02.09.2024 written by the Mineral Development Officer, Muzaffarpur to the Learned Judicial Magistrate, East Muzaffarpur is annexed herewith	'R-2'	31 to 34
4.	Photocopy of the Notification issued by State of Bihar along with translated copy is annexed herewith	'R-3'	35 to 41

1

19 FEB 2025

5.	Some of the photographs showing illegal mining and the same are annexed herewith.	'R-4'	42-43

Filed by

DIPANJAN GHOSH
Advocate
For Applicant
Contact No: 9903080977
Email: dpnjnghsh0@gmail.com

-X-

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO. 209/2024/EZ

In The Matter of:
Vikash Kumar Pathak
... Applicant
Versus
State of Bihar & Ors.
... Respondents

SUPPLEMENTARY AFFIDAVIT ON BEHALF OF THE APPLICANT.

I, Sri Vikash Kumar Pathak, S/o Pramod Pathak, aged about 40 years, by faith-Hindu, by occupation-business and presently residing at Bishnupur Jagdish, VTC- Athar Bansman, P.O- Athar, Sub District: Bochaha, District: Muzaffarpur, Bihar, Pin: 843118, do hereby solemnly affirm and declare as follows:-

1. That, I am the applicant in the instant original application and the same is pending for adjudication before this Hon'ble Tribunal and I am competent to sign and affirm this supplementary affidavit.

2. That this original application has been taken up by the Hon'ble Tribunal on the basis of a letter petition dated 19.08.2024 made by the present applicant.

NOTARIAL SUMITRA BHATTACHARYYA City Civil Court Calcutta Regn. No 066 of 2020 Expiry Date: 1.4.2027 West Bengal

3. That at the time of making this letter petition the applicant had not mentioned the names of some of the persons responsible for illegal sand mining and moreover there are some facts which have developed subsequently which the applicant most humbly prays may be permitted to place before this Hon'ble Tribunal.

4. That an F.I.R Being Mushahari Police Station F.I.R No. 5114023240205 dated 29.07.2024 under the provisions of The Bharatiya Nyaya Sanhita (BNS), 2023, Bihar Minerals (Concession, Prevention of Illegal Mining Act, section 56 and Section 15 of the Environment (Protection) Act, 1986 has been registered.

That some articles have also beein seized by the police authority in connection with this case.

Photocopy of the FIR, Written Complaint, Seizure List along with translated copies are collectively annexed herewith and marked with the letter 'R-1'.

5. That in the F.I.R the persons namely Awadesh Kumar Singh, S/o Brij Kishore Singh of Village-Sherpur Gandak, Kachhi Garj, P.S Sadar, and Amendra Kumar Singh alias Bhajju Singh S/o Kaushal Singh of Manika Bishunpur Chand, P.-S Mushahari, District: Muzaffarpur are responsible for the illegal sand mining.

6. That the F.I.R Being Mushahari Police Station F.I.R No. 5114023240205 dated 29.07.2024 investigation has been completed and Charge Sheet/Police Report is being submitted before the Learned Trial Court and this deponent craves leave of this Hon'ble Tribunal to produce the same at the time of hearing.

NOTARIAL SUMITRA BHATTACHARYYA City Civil Court Calcutta Regn. No. 065 of 2022 Expiry Date: 1.4.2027 Govt. of West Bengal

-X-

7. That the Mineral Development Officer, Muzaffarpur vide letter dated 02.09.2024 had informed the Learned Judicial Magistrate, East Muzaffarpur that Mining Permit 03/2024-25 has been issued in favour of M/s Bhavana Project Private Limited proprietor Awadesh Kumar Singh near Gadak Colony, Sherpur, District: Muzaffarpur to use soil for the construction work of NHAI Project whose period was extended till 17.08.2024.

   Photocopy of the letter dated 02.09.2024 written by the Mineral Development Officer, Muzaffarpur to the Learned Judicial Magistrate, East Muzaffarpur is annexed herewith and marked with the letter 'R-2'.

8. That some of the other persons involved in illegal sand mining include Krishna Kumar Dokania, S/o Late Ganesh Ram Dokania, residing at Flat No. 207, Basudeo Vihar Apartment, Parmananda Path, Nageshwar Colony, Boring Road, Patna: 800001, Subhas Pandey manager of Krishna Kumar Dokania of New Dokania Market, Aligunj, Barka, Pin: 813102.

9. That there is a notification issued by the Government of Bihar that only dry sand that too after obtaining proper permission can be taken but in the F.I.R it has been stated that heavy earth is being carried illegally by the F.I.R named accused persons.

   Photocopy of the Notification issued by State of Bihar along with translated copy is annexed herewith and marked with the letter 'R-3'.

NOTARY
SUMITRA BHATTACHARYYA
City Civil Court
Calcutta
Regn. No. 965 of 2022
Expiry Date: 1.4.2027
Govt. of West Bengal

10. That the applicant had taken some of the photographs showing illegal mining and the same are annexed herewith and marked with the letter 'R-4'.

11. That it is humbly submitted before the Hon'ble Tribunal may kindly be pleased to add the person as named in paragraphs 5 and 8 of this Supplementary affidavit for smooth adjudication of the instant original application.

12. That this deponent seeks leave of this Hon'ble Tribunal to file affidavit/rejoinder as may be necessary in the course of the proceedings.

Vikash Kumar Pathak
DEPONENT

Identified by me
Dipanjan Dutta
Advocate
F/1159/2007.

NOTARY
SUMITRA BHATTACHARYYA
City Civil Court
Calcutta
Regn. No. 065 of 2022
Expiry Date
1.4.2027
GOVT. OF WEST BENGAL

Solemnly Affirmed and
Declared befole me
U/S 139 CPC (C)
Notary
Sumitra Bhattacharyya
Sumitra Bhattacharyya
Notary, Govt. of W.B.
Regd. No. 065 of 2022
City Civil Court, Calcutta

19 FEB 2025

VERIFICATION

I, the deponent within named state that this affidavit is verified at Kolkata by the deponent above named on this the 19th Day of February, 2025 and say that the contents of this affidavit made in paragraph nos. 1 is true to my knowledge and those made in paragraphs no. 2 to ..., are true to my information derived from records and rest are my respectful submission before this Hon'ble Tribunal.

Identified by me
Dipankar Ghosh
Advocate
F/1157/2007

NOTARY
SUMITRA BHATTACHARYYA
City Civil Court
Calcutta
Regn. No. 985 of 2022
Expiry Date:
1.4.2027
Govt. of West Bengal

Vikash Kumar Rathak
DEPONENT

अनुसूची - 47, प्रपत्र सं0-118 पु0ह0प्रपत्र सं0-26 (नियम - 143)

Annexure P-1

FIRST INFORMATION REPORT

प्रथम सूचना रिपोर्ट

(Under Section 173 B.N.S.S)

(धारा 173 बी.एन.एस.एस. के तहत)

1	District (जिला)	Muzaffarpur	P.S. (थाना):	Mushahari PS		
	Year (वर्ष):	2024	FIR No. (प्र.सू.रि.सं0):	5114023240205	Date and Time of FIR (प्र.सू.रि की दिनांक और समय):	30/07/2024 00:10
2	(i) Act (अधिनियम)	THE BHARATIYA NYAYA SANHITA (BNS), 2023			Sections (धाराएं)	303,3(5)
	(ii) Act (अधिनियम)	Bihar Minerals (Concession, Prevention of Illegal Mining, Transportation & Storage) Rules, 2019			Sections (धाराएं)	56
	(iii) Act (अधिनियम)	ENVIRONMENT PROTECTION ACT 1986			Sections (धाराएं)	15

3 (a) Occurrence of offence:
(a) (अपराध की घटना:)

Day. (दिन)	Monday	Date from (तारीख से)	29/07/2024	Date to (तारीख तक)	29/07/2024
Time Period (समय सीमा)		Time from (समय से)	22:40	Time to (समय तक)	22:40

(b) Information received at PS: Date (दिनांक) 30/07/2024 Time (समय) 00:10
(b) (थाना पर सूचना प्राप्त):

(c) Station Diary Reference:Entry No. 1068/30072024 Date and Time (दिनांक और समय) 30/07/2024 00:10
(c) (थाना दैनिकी संदर्भ:प्रविष्टि सं):

4 Type of Information received:(प्राप्त सूचना का प्रकार): Written

5 Place of Occurrence:
(घटनास्थल):

(a) Direction and distance from P.S. North-East,4.00 Kms
(a) (थाना से दिशा एवं दूरी)

(b) Beat No./ 7
(b) Circle No.
(बीट सं./ सर्किल नं.0)

(c) Address (पता) Village-Manika Vishnupur Chand Murra Tola
(c) Village-Manika Vishnupur Chand Murra Tola
Mushahari PS , Muzaffarpur
Bihar , India

6 Complainant/Informant:
(शिकायतकर्ता / सूचनाकर्ता):

(a) Name (नाम) Bhola Prasad (b) Father's / Husband's Name (पिता / पति का नाम)

(c) Date/Year of Birth (जन्म तिथि/ वर्ष) (d) Nationality (राष्ट्रीयता) INDIAN

(e) UID No. (युआईडी सं.):

(f) Passport No. (पासपोर्ट संख्या) Date of Issue (जारी करने की तारीख) Place of Issue (जारी करने का स्थान)

(g)Id Details(Ration Card/Voter ID Card/Passport/UID No./Driving License/PAN or any other valid entry)
(g) पहचान विवरण (राशन कार्ड/मतदाता कार्ड/ पासपोर्ट/यूआईडी सं./ड्राइविंग लाइसेंस/पैन कार्ड या अन्य कोई वैध पहचान दतावेज)

S. No. (क्र. सं.)	ID Type (पहचान पत्र का प्रकार)	Not Available. (उपलब्ध नहीं है)	ID Number (पहचान संख्या)
1			

(h) Occupation (व्यवसाय)

(i) Present Address (वर्तमान पता) Thana Mushahari
Thana Mushahari
Mushahari PS ,
Muzaffarpur
Bihar , India

Permanent Address (स्थाई पता) Mushahari PS
Muzaffarpur
Bihar , India

(j) Phone number (दूरभाष स.):

(k) Mobile (मोबाइल स.): 9852880722

7 Details of Known/Suspect/Unknown accused with full particulars:
(ज्ञात/संदिग्ध/अज्ञात अभियुक्त की पुरी विवरणी)

Sr.No. (अनुक्रमांक)	Name (नाम)	Alias Name (उपनाम)	Father's / Husband's Name (पिता / पति का नाम)	Present Address (वर्तमान पता)
(1)	Owner of Haiva Reg. No. BR06GB 5601			Ankit Nahi Ankit Nahi Other , Other Bihar , India
(2)	Driver of Haiva Reg.no. BR06G4590			Ankit Nahi Ankit Nahi Other , Other Bihar , India
(3)	Owner of Haiva Reg. No. BR06GB 2611			Ankit Nahi Ankit Nahi

NOTARY SUMITRA BHATTACHARYYA City Civil Court Calcutta Regn. No. 865 of 2022 Expiry Date: 1.4.2027 Govt. of West Bengal

(4)	**Driver of Haiva Reg.no. BR06GB 5601**			Other , Other Bihar , India Ankit Na Ankit Nahi Other , Other Bihar , India
(5)	**Driver of Haiva Reg.no. BR06GB 2611**			Ankit Nahi Ankit Nahi Other , Other Bihar , India
(6)	**Awadhesh Kumar Singh**		**Brij Kishor Singh**	village Sherpur Gandak Kachhi Pakki village Sherpur Gandak Kachhi Pakki Sadar PS , Muzaffarpur Bihar , India
(7)	**Owner of Haiva Reg.no. BR06G4590**			Ankit Nahi Ankit Nahi Other , Other Bihar , India
(8)	**Amendra Kumar Singh**	**Bhajju Singh**	**Kaushal Singh**	Manika Vishunpur Chand Manika Vishunpur Chand Mushahari PS , Muzaffarpur Bihar , India

8 **Reasons for delay in reporting by the complainant/Informant**
(शिकायतकर्ता / सूचनाकर्ता द्वारा प्रतिवेदित करने में विलम्ब का कारण)

9 **Particulars of items of interest**
(सम्बंधित वस्तुओं का विवरण)

10 **Total value of items in Rs./-**
(वस्तुओं का कुल मूल्य रुपये/- में)

11 **Inquest Report/U.D. case No. if any**
(मृत्यु समीक्षा रिपोर्ट / यू.डी. प्रकरण संख्या, यदि कोई हो)

12 **First Information contents**
(प्रथम सूचना तथ्य)

Illegal Mining

1 **205FIR.pdf**

Complaint(शिकायत)

सेवा में,
श्रीमान थानाध्यक्ष महोदय
मुशहरी थाना मुजफ्फरपुर
महाशय,
सादर पूर्वक सूचित करना हैं की मैं स०अ०नि० भोला प्रसाद वर्तमान में मुशहरी थाना में पदस्थापित हूँ। आज दिनांक 29.07.24 को समय करीब 22:05 बजे रात्रि गस्ती के लिए सशस्त्र बल BSAP/745 ललन कुमार BSAP/205 अनिल कुमार BSAP/224 चंदन कुमार के साथ सरकारी वाहन से विधि वयवस्था ड्यूटी एवं छापामारी हेतू थाना से प्रस्थान किया गस्ती के क्रम में समय करीब 10:40 बजे मनिका चौक पर था की गुप्त सूचना मिला की (1) अवधेश कुमार सिंह पिता वृजकिशोर सिंह ग्राम शेरपुर गंडक कच्ची पक्की थाना सदर (2) अमेन्द्र कुमार सिंह उर्फ़ भज्जू सिंह पिता कौशल सिंह सा० मनिका विशुनपुर चाँद थाना मुशहरी दोनों जिला मुजफ्फरपुर रजवारा ढाब से अवैध मिट्टी काटकर हाईवा से ढोने का काम कर रहे हैं तथा अवैध मिट्टी कि बिक्री करते हैं। इसकी सुचना वरीय पदाधिकारी को देते हुए सूचना के सत्यापन व् आवश्यक करवाई हेतु [illegible] ढाब के लिए प्रस्थान किया जाने के क्रम में मनिका विशुनपुर चाँद मुरा टोला के पास देखा की तीन(03) हईवा ट्रक जिसमे अवैध बालू लदा हुआ हैं जब हईवा ट्रक ड्राईवर पुलिस गाड़ी को देखकर (1) अवधेश कुमार सिंह पिता वृजकिशोर सिंह ग्राम शेरपुर गंडक कच्ची पक्की थाना सदर (2) अमेन्द्र कुमार सिंह उर्फ़ भज्जू सिंह पिता कौशल सिंह सा० मनिका विशुनपुर चाँद थाना मुशहरी दोनों जिला मुजफ्फरपुर तीनो एक

SUMITRA BHATTACHARYYA City Civil Court Calcutta Regn. No. [illegible] of 2022 Expiry Date: 1.6.2027 Govt. of West Bengal

हईवा ड्राईवर गाड़ी छोड़कर भागने लगा जिसे सशस्त्र बल के द्वारा पकड़ने का प्रयास किया गया परन्तु अँधेरा होने के कारन पांचा भागने में सफल रहे पुलिस कार्यवाई को देखकर आस पास के लोग एकत्र हो गये एकत्रित लोगो से साक्षी बनने का अनुरोध किया परन्तु कोई साक्षी बनने हेतु तैयार नहीं हुए। तब साथ गये सशस्त्र बल BSAP/745 ललन कुमार BSAP/205 अनिल कुमार को साक्षी बनाते हुए विडियो ग्राफी करते हुए पकड़ाए ट्रक हईवा का विधिवत तलाशी एवं जांच किया तो तलाशी के क्रम में (1) रजि० नं० BRBR06GB-5601 चेसिस नं० MA1QDAHHCF6A47689-इंजन-नं०-BA14ZM0180-पर ओवर लोड अवैध बलुआई मिट्टी लदा हुआ (2)रजि०नं०-BRBR06GB-2611-चेसिस-MA1PCACBCE6D49009 इंजन नं० BE14ZCO383 पर ओवर लोड अवैध बलुआई मिट्टी लदा हुआ (3) रजि०नं० BR06G- 4590 चेसिस नं० MAT39652292D0446 इंजन नं०- 90D62745215 पर ओवर लोड अवैध बलुआई मिट्टी लदा हुआ तीनो हईवा ट्रक को जप्त किया तथा विधिवत जप्ती सूचि बनाया जप्ती सूचि पर उक्त साक्षियों(1) BSAP/745 ललन कुमार (2)BSAP/205 अनिल कुमार के हस्ताक्षर बना दिये जप्त हईवा ट्रक के साथ एवं सशस्त्र बल के साथ थाना आये। तथा तीनो ट्रक हईवा को सुरक्षित रखा गया है अवैध रूप से अवैध मिट्टी काटना एवं ढोना तथा बिक्री करना तथा अवैध खनन भण्डारण करना एक संज्ञेए अपराध है अतः श्रीमान से अनुरोध हैं की (1) अवधेश कुमार सिंह पिता वृजकिशोर सिंह ग्राम शेरपुर गंडक कच्ची पक्की थाना सदर (2) अमेन्द्र कुमार सिंह उर्फ़ भज्जू सिंह पिता कौशल सिंह सा० मनिका विशुनपुर चाँद थाना मुशहरी दोनों जिला मुजफ्फरपुर तथा तीनो ट्रक हईवा रजि० नं० BRBR06GB-5601, रजि०नं०-BRBR06GB-2611, रजि०नं० BR06G- 4590 के स्वामी एवं चालक के विरुद्ध उचित कानूनी कारवाई करने की कृपा की जाये।

विश्वासभाजन
भोला प्रसाद
29.07.24
स०अ०नि०
मुशहरी थाना।

Action Taken : Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2:
(की गयी कार्यवाही : चूंकि उपरोक्त जानकारी से मद संख्या - 2 में उल्लेखित धारा के अन्तर्गत अपराध होना प्रकट होता है):

13 (1) **Registered the case and took up the investigation(प्रकरण दर्ज किया गया और अनुसन्धान के लिए लिया गया)**

(2) **Directed (Name of I.O.) (अनुसंधानकर्ता का नाम) :- Tej Prakash Singh Rank(पंक्ति):- SI (Sub-Inspector) No.(सं0):- tej130995 to take up the Investigation (को अनुसन्धान ग्रहण करने के लिए निर्देश दिया गया)**

(3) **Refused investigation due to(अनुसंधान के लिए इंकार करने का कारण)**

14 **F.I.R. read over to the complainant/informant, admitted to be correctly recorded and a copy given free of cost.**
(शिकायतकर्ता / सूचनाकर्ता को प्र.सू.रि. पढ़ कर सुनाई गयी , सही दर्ज हुई माना और एक प्रति निःशुल्क दी गयी)

Signature of Officer in Charge of Police Station
(थानाध्यक्ष का हस्ताक्षर)
Birbal 30-7-24 Bad SI.O Mushahari PS

Signature/Thumb Impression of the complainant/informant.
(शिकायतकर्ता / सूचनाकर्ता का हस्ताक्षर / अंगूठे का निशान)

15 **Name (नाम)** BIRBAL KUSHWAHA

Rank (पंक्ति) SI (Sub-inspector) **No. (सं०)** bir130995

NOTARY
SUMITRA BHATTACHARYYA
City Civil Court
Calcutta
Regn. No. 985 of 2022
Expiry Date: 1.4.2027
Govt. of West Bengal

-12-

Schedule 47 Form No. 118
Cr. F. No. 26 (Rule 143)

FIRST INFORMATION REPORT
(Under Section 154 of Cr. P.C.)

1) District- Muzaffarpur, P.S.- Mushahari PS ,
Year :2024, FIR No.5114023240205 Date and time of-30.07.2024 00:10

2(i) Act- The Bharatiya Nyaya Sanhita (BNS) 2023
Sections-303, 3(5)

(ii) Act- Bihar Minerals (Concession, Prevention of Illegal Mining,
Sections- 56

(iii) Act- Environment Protection Act, 1986 Sections- 15

3(a) Occurrence of offence-
Day Monday Date from- 29.07.2024 Date to- 29.07.2024

Time period Time From: 22:40 Time to: 22:40

(b) Information received at PS: Date- 30.07.2024 Time 00:10hrs.

(c) Station Diary Reference: Entry No. 1068/30072024 Date and Time
30.07.2024 00:10 hrs.

4. Type of information Written

5. Place of Occurrence
(a) Distance and Direction from the P.S.- North- East, 4.00 Kms.
(b) East Beat No……../7
c)Circle No.

-2-

c) Address- Village Manika Vishnupur, Chand Murra Tola
Mushahari PS Muzaffarpur
Bihar, India

6. Name of Complainant / Informant
(a) Name : Bhola Prasad, (b) Name of father/ Husband:

(c) Date of Birth - (d) Nationality: Indian

(e) UID No.

(f) Passport No. Date of issue: Place of Issue:

NOTARY SUMITRA BHATTACHARYYA City Civil Court Calcutta Regn. No. 005 of 2022 Expiry Date: 1.4.2027 West Bengal

-13-

(g) Id details (Ration card/Voter ID card/ Passport/UID No. /Driving License/ PAN or any other valid entry)

S I	ID Type	Not Available	Id Number

(h) Occupation:

(i) Present Address	Thana Mushahari Thana Mushahari Mushahari PS Muzaffarpur Bihar, India	Permanent Address Mushahari PS Muzaffarpur Bihar, India
i) Phone number	(k) Mobile - 9852880722	

7. Details of Known/Suspect / Unknown accused with full particulars:

Sr. No.	Name	Alias Name	Father's/ Husband's	Present Address
1)	Owner of Haiva Reg. No. BR06GB5601			Ankit Nahi Ankit Nahi Other, others Bihar, India
2)	Driver of Haiva Reg. No. BR06G4590			Ankit Nahi Ankit Nahi Other, others Bihar, India
3)	Owner of Haiva Reg. No.BR06GB2611			Ankit Nahi Ankit Nahi Other, others Bihar, India
4)	Driver of Haiva Reg. No. BR06GB5601			Ankit Nahi Ankit Nahi Other, others Bihar, India
5)	Driver of Haiva Reg. No. BR06GB2611			Ankit Nahi Ankit Nahi Other, others Bihar, India
6)	Awadhesh Kumar Singh		Brij Kishor Singh	Village Sherpur Gandak Kachhi Pakki Village Sherpur Gandak Kachhi Pakki Sadar PS, Muzaffaripur Bihar, India

NOTARY SUMITRA BHATTACHARYYA City Civil Court Calcutta Regn. No. 0510 of 2022 Expiry Date: 1.4.2027 GOVT. OF WEST BENGAL

-4-
-X4-

7)	Owner of Haiva Reg. No. BR06G4590			Ankit Nahi Ankit Nahi Other, others Bihar, India
8)	Amendra Kumar Singh	Bhajju Singh	Kaushal Singh	Manika Vishunpur Chand, Manik Vishnupur, Mushahari PS Muzaffarpur Bihar, India

8. Reason for delay in reporting by the complainant / informant

9. Particulars of Items of Interest.

10. Total value of items in Rs/-

11. Inquest Report / U.D. Case No. if any

NOTARY * SUMITRA BHATTACHARYYA City Civil Court Calcutta Regn. No. 005 of 2022 Expiry Date: 1.4.2027 * GOVT. OF West Bengal

12. First Information content:
Illegal Mining
1 205FIR.pdf

Complaint:

To,
Mr. Dhanadhyaksh Sir, Mushahari Police Station,
Muzaffarpur

Sir,

It is with due respect to inform that I, Sub Inspector Bhola Prasad am currently posted at Mushahari Police Station. Today on 29.07.24 at about 22:05 hrs for night patrolling, armed force BSAP/745 Lalan Kumar

5

BSAP/205 Anil Kumar BSAP/224 Chandan Kumar along with other officers left the police station in government vehicle for law and order duty and raid. During patrolling at about 10:40 hrs, we were at Manika Doak and got secret information that (1) Awadhesh Kumar Singh father Brij Kishore Singh village Sherpur Gandak Kachhi Pakki police station Sadar (2) Amendra Kumar Singh alias Bhajju Singh Kaushal Singh resident Manika Vishunpur Chand police station Mushahari both in district Muzaffarpur are illegally cutting soil from Rajwara Dhaba and carrying it in a truck and also sell illegal soil. Giving information about this to the senior officer, for verification of the information and necessary action while leaving for the dhaba, near Manika Vishunpur Chand Mura Tola, I saw three (03) Haiva trucks loaded with illegal sand. When the Haiva truck driver saw the police vehicle, (1) Awadhesh Kumar Singh, Son of Brij Kishore Singh village Sherpur Gandak Kachhi Garj, Police station Sadar (2) Amendra Kumar Singh alias Bhajju Singh, Son of Kaushal Singh resident Manika Vishunpur Chand, Police station Mushahari both District Muzaffarpur. The Haia driver abandoned the vehicle and started running away. The armed forces

tried to catch him but due to darkness five of them managed to escape. Seeing the police action, people from the vicinity gathered and were requested to become witnesses but no one was ready to become a witness. Then the accompanying armed forces BSAP/745 Lalan Kumar BSAP/205 Anil Kumar were made witnesses and while videography was being done, the truck was duly searched and examined. During the search, (1) Reg. No. BRBR06GB-5601, Chassis No. MAIQDAHHCF6A47689 - Engine No. BA14ZM0180 - was found overloaded with illegal sandy soil. (2) Reg. No. BRBR06GB-2611 - Chassis No. MA1PCACBCE6D49009, Engine No. BE14ZCO383 was found overloaded with illegal sandy soil. (3) Reg. No. BR06G-4500, Chassis No. MAT39652292D0446, Engine No. 90D62745215 was found overloaded with illegal sandy soil. All three seized the truck and duly prepared a seizure list. The above witnesses (1) BSAP/745 Lalan Kumar (2) BSAP/200 signed the seizure list. They came to the police station with the seized truck and armed force. And all three trucks and Haiva have been kept under security. Illegal cutting and carrying of soil and selling and illegal mining storage is a cognizable offence. Therefore, it is requested to the Sir that (1)

Awadhesh Kumar Singh, son of Brij Kishore Singh village Sherpur Gandak Kachhi Pakki police station Sadar (2) Amendra Kumar Singh alias Bhajju Singh, Son of Kaushal Singh, resident Manika Vishunpur Chand police station Mushahari both in district Muzaffarpur and the owner and driver of all three trucks and Haiva Reg. No. BRBR06GB-5601, Reg. No.BRBR06GB-2611, Reg. No. BR06G-4590

Please take appropriate legal action.

Confidence

Bhola Prasad

29.07.24

Sub Inspector

Mushahari police station.

13. Action taken: Since the above report reveals commission of offence (s) u/s as mentioned at item No. 2

1) Registered the case and took up the investigation.

2) Directed (Name of I.O) : Tej Prakash Singh :

SI (Sub-inspector) No. to take up the investigation.

3) Refused investigation due to.

14.FIR read over to the complainant /informant, admitted to be correctly recorded and a copy given free of cost.

8

15. Signature/ Thumb Impression of the complainant/ Informant:

Signature of Officer-in-Charge of Police Station
Sd/- illegible
30.07.24
SHO Mushahari PS

Name: Birbal Kushwaha

Rank: SI (Sub-Inspector): bir10059

सेवा में,

श्रीमान थानाध्यक्ष महोदय

मुशहरी थाना मुजफ्फरपुर

महाशय,

सादर पूर्वक सूचित करना हैं की मैं स०अ०नि० भोला प्रसाद वर्तमान में मुशहरी थाना में पदस्थापित हूँ | आज दिनांक 29.07.24 को समय करीब 22:05 बजे रात्रि गस्ती के लिए सशस्त्र बल BSAP/745 ललन कुमार BSAP/205 अनिल कुमार BSAP/224 चंदन कुमार के साथ सरकारी वाहन से विधि वयवस्था ड्यूटी एवं छापामारी हेतू थाना से प्रस्थान किया गस्ती के क्रम में समय करीब 10:40 बजे मनिका चौक पर था की गुप्त सुचना मिला की (1) अवधेश कुमार सिंह पिता वृजकिशोर सिंह ग्राम शेरपुर गंडक कच्ची पक्की थाना सदर (2) अमेन्द्र कुमार सिंह उर्फ़ भज्जू सिंह पिता कौशल सिंह सा० मनिका विशुनपुर चाँद थाना मुशहरी दोनों जिला मुजफ्फरपुर रजवारा ढाब से अवैध मिट्टी काटकर हाईवा से ढोने का काम करा रहे हैं तथा अवैध मिट्टी कि बिक्री करते हैं | इसकी सुचना वरीय पदाधिकारी को देते हुए सूचना के सत्यापन व् आवशयक करवाई हेतु रजवारा ढाब के लिए प्रस्थान किया जाने के क्रम में मनिका विशुनपुर चाँद मुरा टोला के पास देखा की तीन(03) हईवा ट्रक जिसपर अवैध बलुआही मिट्टी लदा हुआ हैं जब हईवा ट्रक ड्राईवर पुलिस गाड़ी को देखकर (1) अवधेश कुमार सिंह पिता वृजकिशोर सिंह ग्राम शेरपुर गंडक कच्ची पक्की थाना सदर (2) अमेन्द्र कुमार सिंह उर्फ़ भज्जू सिंह पिता कौशल सिंह सा० मनिका विशुनपुर चाँद थाना मुशहरी दोनों जिला मुजफ्फरपुर तीनो ट्रक हईवा ड्राईवर गाड़ी छोड़कर भागने लगा जिसे सशस्त्र बल के द्वारा पकड़ने का प्रयास किया गया परन्तु अँधेरा होने के कारन पांचो भागने में सफल रहे पुलिस कार्यवाई को देखकर आस पास के लोग एकत्र हो गये एकत्रित लोगो से साक्षी बनने का अनुरोध किया परन्तु कोई साक्षी बनने हेतु तैयार नहीं हुए | तब साथ गये सशस्त्र बल BSAP/745 ललन कुमार BSAP/205 अनिल कुमार को साक्षी बनाते हुए विडियो ग्राफी करते हुए पकड़ाए ट्रक हईवा का विधिवत तलाशी एवं जांच किया तो तलाशी के क्रम में (1) रजि० नं० BR06GB-5601 चेसिस नं० MA1QDAHHCF6A47689-इंजन-नं०-BA14ZM0180-पर ओवर लोड अवैध बलुआई मिट्टी लदा हुआ (2)रजि०नं०-BR06GB-2611-चेसिस-MA1PCACBCE6D49009 इंजन नं० BE14ZCO383 पर ओवर लोड अवैध बलुआई मिट्टी लदा हुआ (3) रजि०नं० BR06G- 4590 चेसिस नं० MAT39652292D0446 इंजन नं०- 90D62745215 पर ओवर लोड अवैध बलुआई मिट्टी लदा हुआ तीनो हईवा ट्रक को जप्त किया तथा विधिवत जप्ती सूचि बनाया जप्ती सूचि पर उक्त साक्षियों(1) BSAP/745 ललन कुमार (2)BSAP/205 अनिल कुमार ने अपने स्वेच्छा से हस्ताक्षर बना दिये जप्त हईवा ट्रक के साथ एवं सशस्त्र बल के साथ थाना आये | तथा तीनो ट्रक हईवा को सुरक्षार्थ रखा गया हैं

अवैध रूप से अवैध मिट्टी काटना एवं ढोना तथा बिक्री करना तथा अवैध खनन भण्डारण करना एक संज्ञेए अपराध हैं

अतः श्रीमान से अनुरोध हैं की (1) अवधेश कुमार सिंह पिता वृजकिशोर सिंह ग्राम शेरपुर गंडक कच्ची पक्की थाना सदर (2) अमेन्द्र कुमार सिंह उर्फ़ भज्जू सिंह पिता कौशल सिंह सा० मनिका विशुनपुर चाँद थाना मुशहरी दोनों जिला मुजफ्फरपुर तथा तीनो ट्रक हईवा रजि० नं० BR06GB-5601, रजि०नं०-BR06GB-2611, रजि०नं० BR06G-4590 के स्वामी एवं चालक के विरुद्ध उचित कानूनी कारवाई करने की कृपा की जाये |

विश्वासभाजन

Registered mushrow PS case No 205/24 dt-30/07/24, u/s- 303, 3(5) BNS Act & sec 5B Bihar mins & minerals concession & prevention of illegal mining transportation storage Amandment Rule 15 Environment Act 1981 & PSS Tej prakash Singh will investigate the case

29/07/24 अ०अ०नि० मुशहरी थाना

29/07/24 थानाध्यक्ष मुशहरी थाना

29/07/24 Bappaditya Dad S/H.O mushrom PS

9

- ~~20~~ -

To
Officer in Charge,
Mushahari Police Station
Muzaffarpur

Sir,

It is hereby respectfully informed that I, Sub Inspector Bhola Prasad am currently posted in Mushahari Police Station. Today on 29.07.24 at about 22:05 hrs for night patrolling, armed force BSAP/745 Lalan Kumar, BSAP/205 Anil Kumar, BSAP/224 Chandan Kumar left the police station in a government vehicle for law and order duty and raid. During the patrolling at about 10:40 am, we were at Manika Chowk when we received secret information that (1) Awadhesh Kumar Singh, son of Brij Kishore Singh, village Sherpur Gandak Kachchi Pucca, Police Station Sadar, (2) Amrendra Kumar Singh alias Bhajju Singh, S/o Kaushal Singh, resident of Manika Vishunpur Chand, Police Station Mushhari, both in District Muzaffarpur, are cutting illegal soil from Rajwara Dhaba and transporting it in a Haiva and are also selling the illegal soil. After informing the senior officer about this and proceeding for Rajwara Dhaba for verification of the information and taking necessary action, near Manika Vishnupur Chand Mura

Tola, we saw three (03) Haiva trucks loaded with illegal sandy soil. When the Haiva truck drivers, on seeing the police vehicle, (1) Awadhesh Kumar Singh Son of Brij Kishore Singh, village Sherpur Gandak Kaccha Pucca, police station Sadar, (2) Amrendra Kumar Singh alias Bhajju Singh, Son of Kaushal Singh, resident of Manika Vishnupur Chand, police station Mushhari, both in district Muzaffarpur, all the three truck and Haiva drivers abandoned their vehicles and started running. An attempt was made to catch them by the armed forces, but due to darkness all the five managed to escape. Seeing the police action, the people of the nearby area gathered and the gathered people were requested to become witnesses, but no one was ready to become a witness. Then the accompanying armed force BSAP/745 Lalan Kumar BSAP/205 Anil Kumar were made witnesses and while doing videography, the truck was duly searched and examined. During the search, (1) Registration No. BRO6GB-5601, Chassis No. MA1QDAHHCF6A47689 - Engine No. BA14ZM0180 - was overloaded with illegal sandy soil. (2) Registration No. BRO6GB-2611 - Chassis- MA1PCACBCE6D49009, Engine No. BE14ZCO383 was overloaded with illegal sandy soil. (3) Registration No. BRO6G-

11

-X-

4590, Chassis No. MAT3965229200446, Engine No. 90D62745215 was overloaded with illegal sandy soil. The Haiva truck was seized and a seizure list was duly prepared. The above mentioned witnesses (1) BSAP/745 Lalan Kumar (2) BSAP/205 Anil Kumar voluntarily signed the seizure list and came to the police station with the seized Haiva truck and armed force and all three trucks have been kept for security.

Illegal cutting and carrying of soil and selling it and illegal mining storage is a serious crime.

Therefore, it is requested to the Sir to kindly take appropriate legal action against (1) Awadhesh Kumar Singh, Son of Brij Kishore Singh village Sherpur Gandak Kachhi Pakki police station Sadar (2) Amendra Kumar Singh alias Bhajju Singh, Son of Kaushal Singh resident Manika Vishunpur Chand police station Mushahari both district Muzaffarpur and the owner and driver of all three trucks, Haiva Regd. No. BR06GB-5601, Regd. No.-BR06GB-2611, Regd. No. BR06G-4590.

Yours faithfully,
Bhola Prasad
29.07.24
SI Mushahari PS

Registered Mushahari P.S.
case No.205/24 dt. 30.07.24

NOTARY
SUMITRA BHATTACHARYYA
City Civil Court
Calcutta
Regn. No. 695 of 2022
Expl. on Date
1.4.2027
GOVT. OF WEST BENGAL

12

-X-

u/s 303, 3(5) BNS Acts sec. 6 Bihar Mines & Minerals concession & prevention of illegal mining Transportation and Storage Amendment Rule 15 Environment Act 1981 PSI Tej Prakash Singh will investigate this case

Sd/-illegible

30.7.24

Add SHO Mushahari PS

अनुसूची–47, प्रपत्र सं0–121
पु0ह0 फार्म सं0–31

SEARCH & SEIZURE MEMO

(तलाशी एवं जब्ती ज्ञाप)

(Search/Production/Recovery u/s 49/94/97/106/185 B.N.S.)
(धारा 49/94/97/106/185 भा0ना0सु0सं0 के अन्तर्गत तलाशी/पेशी/बरामदगी)

1. District(जिला): मुजफ्फरपुर PS(थाना): मुशाहरी Year(वर्ष) 2024

FIR/SD No.(प्र.सू.रि./थाना–दैनिकी सं.): Date(दिनांक): 29/07/2024

2.

क्र.सं.	अधिनियम	धारा
1.	BNS	303/3(5)
2.	Bihar Mines & Minerals Concession and Prevention of Illegal Mining transportation and Storage Amendment Rule 2021 – Sec-56	
3.	Environment Act 1986	Section - 15

3. जब्त वस्तुओं की विवरणी :– (क) दिनांक :– 29/07/24 (ख) समय :– 23:00 से 23:35 तक

(ग) स्थान :– मणिका बिशनपुर चाँद पुरैना रोज़ा (घ) स्थान का विवरण :– पुरैना रोला सिल्क रोड पर, खाकि० मणिका बिशनपुर चाँद, थाना-मुशहरी जिला - मुजफ्फरपुर

4. व्यक्ति जिससे जब्त की गई :–
(1) नाम :–

पिता/पति का नाम :–

आयु :– लिंग :–

व्यवसाय :– मोबाईल नं0 :–

क्र.सं.	पता का प्रकार	पता
1	वर्तमान पता	
2	स्थाई पता	

(2) चुराई हुई सम्पत्ति का व्यवसायिक प्राप्तकर्ता है?

(3) जब्त की गई वस्तुओं का विवरण :–

क्र.सं.	वस्तु का प्रकार भौतिक वस्तु/दस्तावेज	विवरण
	भौतिक वस्तु	① बलुआही मिट्टी लदा हुआ हाइवा रजिo नo- BR06GB-5601, चेसिज नo- MA1CCDAHMCFGA47689 इंजन नo- BA14ZM0180 ② रजिo नo BR06GB2611 चेसिज नo- MA1PCACBCFGD49009 इंजन नo-BE14ZC0383 पर लदा ग्रेवरलोड बलुई मिट्टी ~~का~~ से भरा हाइवा नेचा ③ हाइवा रजिo नo- BR06G-4590 चेसिज नo- MAT396E2292D0446 इंजन नo-90D62745216 पर ग्रेवरलोड लदा बलुई मिट्टी

SUMITRA BHATTACHARYYA City Civil Court Calcutta Regn. No. 005 of 2022 Expiry Date: 1.4.2027 Govt. Of West Bengal

-25-

5. गवाह :-

(1) नाम :- ललन कुमार पिता/पति का नाम :- रामेश्वर यादव

आयु :- 26 वर्ष व्यवसाय :- सरकारी नौकरी मोबाईल नं0 :- 9534465310

क्र.सं.	पता का प्रकार	पता
1	वर्तमान पता	मुरारी थाना
2	स्थाई पता	ग्राम लालपट्टी, थाना - सिंघेश्वर जिला - मधेपुरा

(2) नाम :- सुनील कुमार पिता/पति का नाम :- श्री महेश सिंह

आयु :- 40 वर्ष व्यवसाय :- सरकारी नौकरी मोबाईल नं0 :- 8294626009

क्र.सं.	पता का प्रकार	पता
1	वर्तमान पता	मुरारी थाना
2	स्थाई पता	ग्राम - मझौली थाना - बलिमपुर जिला - पटना

6. उपर्युक्त वर्णित वस्तुएँ, दर्शाए गए गवाहों/* की उपस्थिती में कानूनी प्रावधानों के अनुसार जब्त की गई तथा जब्ती सूची की एक प्रति उस व्यक्ति/स्थान के निवासी को दी गई जिससे वस्तुएँ जब्त की गई है।

7. क्रमांक 4(3) के अनुसार जब्त वस्तुओं में से निम्नलिखित वस्तुओं को गवाहों की उपस्थिती में बंद/सील किया गया तथा सीलबंद पैकेट्स/वस्तुओं पर उपर्युक्त गवाहों के हस्ताक्षर लिए गए।

क्र.सं.	वस्तुएँ	उल्लेख करें कि हस्ताक्षर पैकेट पर अथवा वस्तुओं पर प्राप्त किए गए (हाँ या नहीं)

सील का नमूना नीचे दिया है।

GOVT. OF WEST BENGAL NOTARY SUMITRA BHATTACHARYYA City Civil Court Calcutta Regn. No. 1265 of 2002 Expiry Date: 1.4.2023

-X-

जिस व्यक्ति से जब्त की गई, उसके हस्ताक्षर (यदि उपस्थित हो) :–

गवाह 1
नाम :– लेनन कुमार
हस्ताक्षर :– सि0 745 लेनन कुमार
मोबाईल नं0 :– 9534465310

गवाह 2
नाम :– अनिल कुमार
हस्ताक्षर :– सिप 205 अनिल कुमार
मोबाईल नं0 :– 8294626009

पुलिस पदाधिकारी के हस्ताक्षर
भोला प्रसाद
स0 उ0 नि0

नाम :– भोला प्रसाद
पंक्ति :– स0 उ0 नि0
सं. :–
स्थान :– मणिका लिवानपुर चाँद पुरी योना
दिनांक :– 23/07/2024

*यदि वस्तु ऐसे स्थान से जब्त की गई हो रसीद देने की आवश्यकता न हो, वहाँ इस भाग को काट दें।

NOTARY
SUMITRA BHATTACHARYYA
City Civil Court
Calcutta
Regn. No. 685 of 2022
Expiry Date: 1.4.2027
GOVT. OF West Bengal

-X-

Search & Seizure Memo

(Search/ Production/Recovery u/s 49/94/97/106/185 BNS)

1.District: Muzaffarpur P.S. Mushahari Year:2024

FIR/SD : Date: 29.07.2024

2.

Sl. No.	Act	Section
1.	BNS	303/3(5)
2.	Bihar Mines & Minerals Concession and Prevention of Illegal Mining transpiration and storage Amendment Rule 2 & 1	Sec- 56
3.	Environment Act, 1986	Section 15

3)Details of seized items: a) Date: 29.07.24

b)23:00 hrs. to 23:35 hrs.

c) Location: Manik Vishnupur,

d)Description of place: P.S. Mushahari, Dist-Muzaffarpur

4) Person from whom it was seized:

1)Name:

Name of the Father/Husband:

Age: Sex:

Business: Mobile No:

NOTARY Govt. of West Bengal SUMITRA BHATTACHARYYA City Civil Court Calcutta Regn. No. 0595 of 2022 Expiry Date: 1.4.2027

Sl No.	Type of address	Address
1	Present address	
2.	Permanent address	

2)Is a commercial receiver of stolen property?

3) Description of the items seized:

Sl. No.	Type of item physical object/ document	Description
	Physical flow	1) Sandy soil loaded Haiva bearing registration no. BR06GB-5601, chassis no. MA1QDAHHCF6A47689 Engine No. BA142M0180 (2) Regd. no. BR064B2611, chassis no. MAJPCACBCE6D49009 Engine No. BE14ZC0383, overloaded with sandy soil and heavy soil loaded on Haiva bearing registration no. BR06G-4590, chassis no. MAT39652292D0446, Engine no. 90D62745215.

5. Witness:

1)Name: Lalan Kumar Name of father/husband :
Rameswar Yadav

Age: 26 years, occupation- Govt. Service

Mobile No. 9534465310

NOTARY SUKANYA BHATTACHARYYA City Civil Court Calcutta Regn. No. 865 of 2022 Govt. of West Bengal

Sl No.	Type of address	Address
1.	Present address	Mushahari PS
2.	Permanent address	Vill- Lalpatti, P.S Singeshar, Dist- Medhapura

2)Name: Anil Kumar Name of the father/ Husband
Age-40 years, Occupation- Govt. Service,
Mobile No. 8294626009

Sl No.	Type of address	Address
1.	Present address	Mushahari PS
2.	Permanent address	Vill- Majhauli, P.S Sanimpur, Dist- Patna

6. The above mentioned articles were seized as per legal provisions in presence of witnesses mentioned and a copy of the list was given to the person/resident of the place from whom the articles were seized.

7. Out of the articles seized as per S.No. 4(3), the following articles were sealed in presence of witnesses and signatures of the above witnesses were obtained on the packets/articles.

Sl. No	Articles	Mention whether signatures were obtained on packets or on articles (Yes or No)

Specimen of seal is given below:

~~16~~

-3-

Signature of the person from whom seized (if present)

Witness: 1
Name: Lalan Kumar
Sign. C/745 Lalan Kumar
Mob. No.9534465310

Witness: 2
Name: Anil Kumar
Sign. C/205 Anil Kumar
Mob. No.8294626009

Signature of the Police officer
Bhola Prasad
ASI
Name: Bhola Prasad
Rank: ASI
No.
Place: Manika Vishanpur Chand Purisola
Date: 29.07.2024

*Strike off this portion if the articles has been seized from a place where a receipt is not required.

जिला खनन कार्यालय, मुजफ्फरपुर।

2605 43 C 114

पत्रांक 1049 /एम0, मुज0, दिनांक 02/09/2024

Annexure R-2

प्रेषक,

खनिज विकास पदाधिकारी,
मुजफ्फरपुर।

Seen
V
JMLLC
03/9/24

सेवा में,

माननीय न्यायालय न्या0 दण्डाधिकारी,
कोर्ड न0–12 जे0 एम0 एफ0 सी0,
पूर्वी, मुजफ्फरपुर।

विषयः– मुशहरी थाना कांड संख्या–205/2024 से सम्बन्धित प्रतिवेदन उपलब्ध करने के सम्बन्ध में।

प्रसंगः– माननीय न्यायालय न्यायिक दण्डाधिकारी, कार्यालय पत्रांक 424 दिनांक 02/09/2024

महाशय,

उपर्युक्त विषयक प्रासंगिक पत्र के सम्बन्ध में कहना है, कि मुशहरी थाना कांड संख्या–205/2024, मेसर्स भावना प्रोजेक्ट प्रा0 लि0, प्रो0 अवधेश कुमार सिंह, नियर गंडक कॉलोनी, शेरपुर, जिला– मुजफ्फरपुर के पक्ष में NHAI परियोजनाओं के निर्माण कार्य हेतु मिट्टी का उपयोग करने का खनन अनुज्ञा–पत्र संख्या 03/2024–25 निर्गत है, जिसका अवधि दिनांक 17.08.2024 तक के लिए विस्तार किया गया था।

अनुलग्नकः– यथोक्त!

माननीय को सादर सूचनार्थ प्रेषित।

विश्वासभाजन,
02/09/24
खनिज विकास पदाधिकारी,
मुजफ्फरपुर।

NOTARY
SUMITRA BHATTACHARYYA
City Civil Court
Calcutta
Regn. No. 1655 of 2022
Expiry Date: 1.4.2027
Govt. Of West Bengal

~~18~~

~~X~~

District Mining Office, Muzaffarpur.

Letter No. 1049/M, Muz. dated 02.02.2024

From
Mineral Development Officer,
Muzaffarpur.

To
Hon'ble Court of Judicial Magistrate,
Court No.12 J.M.F.C.,
East Muzaffarpur.

Subject: Regarding providing report related to Mushahari Police Station Case No.-205/2024.

Ref:- Hon'ble Court Judicial Magistrate Office Letter No. 424 dated 02.09.2024

Sir,

With regard to the relevant letter on the above subject, it is to be said that in Mushahari Police Station Case No. 205/2024, mining permit number 03/2024-25 has been issued in favour of M/s Bhavana Project Pvt. Ltd., Prof. Awadhesh Kumar Singh, Near Gadak Colony, Sherpur, District- Muzaffarpur to use soil for the construction work of NHAI projects, whose period was extended till 17.08.2024.

Annexure - As mentioned.

Sent for respectful information to the Hon'ble court

Yours faithfully,
Sd/- illegible
02.09.24
Muzaffarpur

NOTARY * SUMITRA BHATTACHARYYA City Civil Court Calcutta Regn. No. 665 of 2022 Expiry Date: 1.4.2027 * Govt. of West Bengal

जिला खनन कार्यालय, मुजफ्फरपुर।

पत्रांक 1050 /एम0, मुज0, दिनांक 02/09/2024

प्रेषक,

खनिज विकास पदाधिकारी,
मुजफ्फरपुर।

Seen
03/9/24

सेवा में,

माननीय न्यायालय न्या0 दण्डाधिकारी,
कोर्ड न0–12 जे0 एम0 एफ0 सी0,
पूर्वी, मुजफ्फरपुर।

विषयः– मुशहरी थाना कांड संख्या–205/2024 से सम्बन्धित प्रतिवेदन उपलब्ध करने के सम्बन्ध में।

प्रसंगः– माननीय न्यायालय न्यायिक दण्डाधिकारी, कार्यालय पत्रांक 423 दिनांक 02/09/2024

महाशय,

उपर्युक्त विषयक प्रासंगिक पत्र के सम्बन्ध में कहना है, कि मुशहरी थाना कांड संख्या–205/2024, मेसर्स भावना प्रोजेक्ट प्रा0 लि0, प्रो0 अवधेश कुमार सिंह, नियर गंडक कॉलोनी, शेरपुर, जिला– मुजफ्फरपुर के पक्ष में NHAI परियोजनाओं के निर्माण कार्य हेतु मिट्टी का उपयोग करने का खनन अनुज्ञा–पत्र संख्या 03/2024–25 निर्गत है, जिसका अवधि दिनांक 17.08.2024 तक के लिए विस्तार किया गया था।

अनुलग्नकः– यथोक्त!

माननीय को सादर सूचनार्थ प्रेषित।

विश्वासभाजन,
02/09/24
खनिज विकास पदाधिकारी,
मुजफ्फरपुर।

NOTARY
SUMITRA BHATTACHARYYA
City Civil Court
Calcutta
Regn. No. 065 of 2022
Expiry Date: 1.4.2027
Govt. of West Bengal

19

-34-

District Mining Office, Muzaffarpur.

Letter No. 1050/M. Muz, Date 02.09.2024

From
Mineral Development Officer,
Muzaffarpur.

To,
Hon'ble Court of Judicial Magistrate,
Court No.-12 J.M.F.C.,
East Muzaffarpur.

Subject- Regarding providing the report related to Mushahari Police Station Case No.-205/2024.

Ref: Hon'ble Court Judicial Magistrate, Office Letter No. 423 dated 02.09.2024

Sir,

With regard to the relevant letter on the above subject, it is to be said that in Mushahari Police Station Case No. 205/2024, mining permit number 03/2024-25 has been issued in favor of M/s Bhavana Project Pvt. Ltd., Prof. Awadhesh Kumar Singh, Near Gandak Colony, Sherpur, District- Muzaffarpur to use soil for the construction work of NHAI projects, whose period was extended till 17.08.2024.

Annexure:- As mentioned.

Sent for information to the Hon'ble court

NOTARY
SUMITRA BHATTACHARYYA
City Civil Court
Calcutta
Regn. No. 085 of 2022
Expiry Date
1.4.2027
Govt. of West Bengal

Yours faithfully,
Sd/- illegible
02.09.24
Muzaffarpur

14

-X- Annexure- R-3

बिहार सरकार
खान एवं भूतत्व विभाग

अधिसूचना

दिनांक :–

02 / एम0एम0(बा0)–10 / 24..... ...../ एम०, बालूघाटों से बालू खनन के पश्चात सूखे बालू का ही परिवहन हो, यह सुनिश्चित करने के लिए बंदोबस्तधारी द्वारा नदी के किनारे सेकेण्डरी लोडिंग की व्यवस्था किया जाना है। इसके लिए बिहार बालू खनन नीति, 2019 की कडिका 16 (VIII) के अनुसार नदी के किनारे से 300 मीटर की दूरी के भीतर बालू लादने के लिए सेकेण्डरी लोडिंग की व्यवस्था बदोबस्तधारी द्वारा किया जाना है एवं इस भण्डारण के लिए किसी लाईसेन्स की आवश्यकता नही है।

2. मानसून अवधि में बालूघाटों से बालू खनन प्रतिबंधित रहता है एव इस अवधि में भी भण्डारित बालू की बिक्री जन सामान्य / परियोजनाओं में बंदोबस्तधारी द्वारा की जाती है। बालू बदोबस्तधारी द्वारा नदी के किनारे से 300 मीटर की दूरी के भीतर खनिज का भण्डारण खनन योजना / पर्यावरणीय स्वीकृति में अनुमान्य मात्रा के अनुसार ही किया जा रहा है एवं इसकी आड में किसी प्रकार का अवैध खनन न हो, यह सुनिश्चित करने के लिए इसका विनियमन आवश्यक है।

3. बिहार खनिज (समानुदान, अवैध खनन, परिवहन एव भण्डारण निवारण) नियमावली 2019 के नियम–64 के तहत विभाग खनिजों के संरक्षण, पर्यावरण के सतत विकास और सुरक्षा के लिए निदेश जारी करने के लिए सक्षम है।

4. अतएव उपरोक्त वर्णित परिपेक्ष्य में सम्यक विचारोपरान्त बालू के सेकण्डरी लोडिंग के संबंध में निम्न निदेश जारी किए जाते है :–

(i) बंदोबस्तधारी द्वारा सेकेण्डरी लोडिंग स्थल की सूचना (भूमि के पूर्ण विवरण सहित) खनिज विकास पदाधिकारी को समर्पित करना होगा।

(ii) बदाबस्तधारी द्वारा सेकेण्डरी लोडिंग स्थल के सभी कार्नर का Geo-Cordinate, खाता / खेसरा एवं रैयत से किये गये एकरारनामा से संबंधित कागजात जिला खनन कार्यालय एवं ऑनलाईन पोर्टल पर समर्पित किया जाएगा।

(iii) बालू के भण्डारण एव प्रेषण का समुचित लेखा–जोखा प्रपत्र ज में निर्धारित पंजी मे ऑनलाईन एवं ऑफलाईन बंदोबस्तधारी द्वारा संधारित किया जाएगा।

(iv) यदि सेकेण्डरी लोडिंग स्थल ऐसा हो कि बालूघाट का मार्ग (धर्मकॉटा का रास्ता) एवं सेकेण्डरी लोडिंग स्थल का मार्ग एक ही तो अलग धर्मकॉटा अधिष्ठापन की अवश्यकता नहीं होगी। अन्य मार्ग होने की स्थिति मे सेकेण्डरी लोडिग स्थल के लिए अलग से धर्मकॉटा अधिष्ठापित करना होगा।

(v) सेकेण्डरी लोडिग स्थल के चारों तरफ एवं अधिष्ठापित धर्मकॉटा स्थल तक कांटेदार तार (barbed wire) से इस प्रकार फेंसिंग किया जाएगा कि निर्धारित मार्ग के अतिरिक्त अन्य तरफ से कोई वाहन प्रवेश नहीं कर सके।

(vi) अधिष्ठापित एव NIC के Portal से संबद्ध धर्मकॉटा से ही बालू का बिक्री वजन कराकर ई–चालान निर्गत कर किया जाएगा। जिस मार्ग पर धर्मकॉटा अधिष्ठापित है उसके अतिरिक्त किसी अन्य मार्ग का उपयोग खनिज प्राप्ति या निकासी के लिए नहीं किया जाएगा।

P.T.O

NOTARY SUMITRA BHATTACHARYA City Civil Court Calcutta Regn. No. 865 of 2022 Expiry Date: 1.4.2027 Govt. of West Bengal

(vii) सेकेण्डरी लोडिंग स्थल पर साईन बोर्ड लगा होगा, जिसपर बंदोबस्तधारी अथवा उनके द्वारा प्राधिकृत व्यक्ति की पूर्ण विवरणी एवं विक्रय मूल्य आदि अंकित होगा।

(viii) सेकेण्डरी लोडिंग स्थल से बालू का परिवहन तारपोलिन से ढक कर किया जाएगा।

(ix) सेकेण्डरी लोडिंग स्थल एवं निकासी मार्ग/ अधिष्ठापित धर्मकाँटा पर CCTV कैमरा का भी अधिष्ठापन बालू बंदोबस्तधारी द्वारा किया जाएगा, जिसे कंट्रोल एवं कमांड रूम से संबंद्ध किया जाएगा। बालू बंदोबस्तधारी को न्यूनतम 30 (तीस) दिनों तक CCTV कैमरा का बैकअप संधारित किया जाएगा।

(x) बालू बंदोबस्तधारी द्वारा ई–चालान के माध्यम से ही बालू का बिक्री/ प्रेषण किया जाएगा। बंदोबस्तधारी द्वारा खान एवं भूतत्व विभाग के अधिसूचना संख्या–1882, दिनांक–15.05.2024 के आलोक में वैसे G.P.S. अधिष्ठापित वाहनों, जिनके चारों तरफ निर्धारित लाल रंग से 20 ईंच चौड़ी पट्टी पेंट हो एवं खनन वाहन–निबंधन संख्या तथा वाहन का निबंधन संख्या अंकित हो, को ही बालू के बिक्री की जाएगी।

(xi) सेकेण्डरी लोडिंग स्थल पर पर्यावरणीय प्रावधानों का भी अनुपालन बंदोबस्तधारी द्वारा सुनिश्चित किया जाएगा।

(xii) प्रत्येक वर्ष के 15 जून के मध्य रात्रि से मानसून अवधि शुरूआत होने के कारण पर्यावरणीय शर्तों के आलोक में बालू खनन बंद हो जाता है। मानसून अवधि में सेकेण्डरी लोडिंग स्थल पर भण्डारित बालू से बंदोबस्तधारी द्वारा बालू का बिक्री किया जाएगा। इस हेतु सेकेण्डरी लोडिंग स्थल पर उपलब्ध बालू की मात्रा का आंकलन खनन पदाधिकारी द्वारा ड्रोन/ थिडोलाइट से कराया जाएगा एवं इस पर होने वाले व्यय का वहन संबंधित बालू बंदोबस्तधारी द्वारा किया जाएगा।

(xiii) जिला खनन पदाधिकारी द्वारा सेकेण्डरी लोडिंग स्थल पर भण्डारित बालू का सत्यापन संधारित पंजी, जमा मासिक रिटर्न एवं ड्रोन/ थिडोलाइट से आकलित बालू की मात्रा से किया जाएगा एवं सत्यापन उपरांत ही सेकेण्डरी लोडिंग स्थल से बालू की बिक्री की अनुमति दी जाएगी।

(xiv) संधारित पंजी, जमा मासिक रिटर्न एवं ड्रोन/ थिडोलाइट से आकलित बालू की मात्रा से अधिक/ कम भण्डारण पाये जाने पर बिहार खनिज (समानुदान, अवैध खनन, परिवहन एवं भण्डारण निवारण) नियमावली 2019 (यथा संशोधित) के नियम–56 के तहत कार्रवाई की जाएगी।

(xv) बालू बंदोबस्तधारी द्वारा प्रत्येक 15 दिनों में सेकेण्डरी लोडिंग स्थल पर उपलब्ध खनिज की मात्रा का आकलन ड्रोन/ थिडोलाइट से कराकर संबंधित जिला खनन कार्यालय को समर्पित किया जाएगा, जिसका सत्यापन खनिज विकास पदाधिकारी द्वारा भौतिक रूप से किया जाएगा।

NOTARY ★ SUMITRA BHATTACHARYYA City Civil Court Calcutta Regn. No. 065 of 2022 Expiry Date: 1.4.2027 ★ Govt. of West Bengal

बिहार राज्यपाल के आदेश से,

ह0/–
(धर्मेन्द्र सिंह)
सचिव

P.T.O.

Government of Bihar

Department of Mines and Geology

Notification

Date:-

02 / MM (Ba)-10/24..... /M, To ensure that only dry sand is transported after sand mining from sand ghats, the settlement holder has to make arrangements for secondary loading on the river bank. For this, according to clause 16 (VIII) of Bihar Sand Mining Policy, 2019, secondary loading arrangement has to be made by the settlement holder for loading sand within a distance of 300 meters from the river bank and no license is required for this storage.

2. Sand mining from sand ghats is prohibited during the monsoon period and even during this period, the stored sand is sold by the settlement holder to the general public / projects. To ensure that the sand settlement holder stores the mineral within 300 meters of the river bank only as per the quantity estimated in the mining plan/environmental approval and that no illegal mining takes place under its guise, its regulation is necessary.

NOTARY Issued Govt. of West Bengal
SUMITRA BHATTACHARYYA
City Civil Court
Calcutta
Regn. No. 065 of 2022
Expiry Date: 1.4.2027

3. Under Rule-84 of Bihar Minerals (Concession, Prevention of Illegal Mining, Transportation and Storage) Rules 2019, the department is competent to issue directions for the conservation of minerals, sustainable development and protection of the environment.

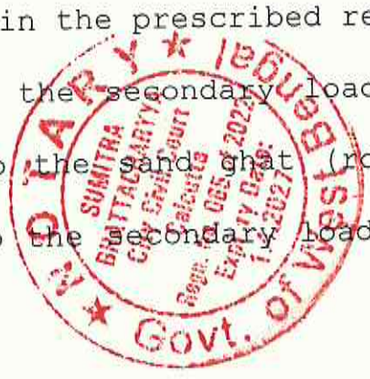
4. Therefore, in the above mentioned context, after due consideration, the following directions are issued regarding secondary loading of sand:-

(i) The Settlee shall submit the information of the secondary loading site (with complete details of the land) to the Mineral Development Officer.

(ii) The Settlee shall submit the Geo-coordinate of all the corners of the secondary loading site (Khata/Khesra and documents related to the agreement made with the Raiyat) to the District Mining Office and online portal.

(iii) Proper accounting of the storage and dispatch of sand shall be maintained by the Settlee online and offline in the prescribed register in Form H.

(iv) If the secondary loading site is such that the route to the sand ghat (route to Dharmakota) and the route to the secondary loading site are the same, then



there will be no need to install a separate Dharmakota. In case there is another route, a separate Dharmakota will have to be installed for the secondary loading site.

(v) The secondary loading site and the installed Dharmakota site will be fenced with barbed wire in such a way that no vehicle can enter from other than the designated route.

(vi) The sale of sand will be done only from the installed Dharmakota and NIC portal by weighing it and issuing e-challan. No other route except the one on which Dharmakota is installed will be used for mineral procurement or extraction.

vii) There will be a sign board at the secondary loading place, on which the complete details of the settler or the person authorized by him and the sale price etc. will be mentioned.

(viii) The sand will be transported from the secondary loading place by covering it with tarpaulin.

(ix) CCTV camera will also be installed by the sand settler at the secondary loading place and exit route / installed Dharamkot, which will be connected to the control and command room. The sand settler will

NOTARY SUMITRA BHATTACHARYYA City Civil Court Calcutta Regn. No. 065 of 2022 Expiry Date: 1.4.2027 Govt. of West Bengal

maintain the backup of the CCTV camera for a minimum of 30 (thirty) days.

(x) Sand will be sold / dispatched by the sand settler only through e-challan. In the light of the notification No.1882, dated 15.05.2024 of the Department of Mines and Geology, the settler will install such G.P.S. Sand will only be sold to installed vehicles, which have a 20-inch wide stripe painted all around them in prescribed red colour and have the mining vehicle registration number and the vehicle's registration number marked on it.

(xi) Compliance of environmental provisions at the secondary loading site will also be ensured by the settlement holder.

(xii) Due to the onset of monsoon period from midnight of 15th June every year, sand mining is stopped in the light of environmental conditions. During the monsoon period, the settlement holder will sell sand from the sand stored at the secondary loading site. For this, the quantity of sand available at the secondary loading site will be assessed by the mining officer with the help of drone, thedolite and the expenditure incurred on

NOTARY
SUMITRA BHATTACHARYYA
City Civil Court
Calcutta
Regn. No. 865 of 2022
Expiry Date: 1.4.2027
GOVT. OF W.B.

this will be borne by the concerned sand settlement holder.

(xiii) The District Mining Officer will verify the sand stored at the secondary loading site with the help of the maintained register, deposited monthly return and the quantity of sand assessed from drone/thedolite and permission to sell sand from the secondary loading site will be given only after verification.

(xiv) In case of excess/less storage of sand than the quantity assessed in the maintained register, submitted monthly returns and drone/thedolite, action will be taken under Rule-58 of the Bihar Minerals (Subsidy, Prevention of Illegal Mining, Transportation and Storage) Rules, 2019 (as amended).

(xv)The sand settlement holder will get the quantity of mineral available at the secondary loading site assessed by drone/thedolite every 15 days and submit it to the concerned District Mining Office, which will be physically verified by the Mineral Development Officer.

By order of the Governor of Bihar,
Sd/-
(Dharmendra Singh)
Secretary

Annexure R-4

NOTARY
SUMITRA BHATTACHARYYA
City Civil Court
Calcutta
Regn. No. 065 of 2022
Expiry Date: 1.4.2027
Govt. of West Bengal

-13-

NOTARY ★ West Bengal ★ Govt. of
SUMITRA BHATTACHARYYA
City Civil Court
Calcutta
Regn. No. 065 of 2022
Expiry Date: 1.4.2027

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO.209/2024/EZ

In the matter of :
Vikash Kumar Pathak

.....Applicant

Versus

State of Bihar & Ors.

.....Respondents

SUPPLEMENTARY AFFIDAVIT ON BEHALF OF THE APPLICANT

Filed by

DIPANJAN GHOSH
Advocate
For Applicant
Contact No: 9903080977
Email: dpnjnghsh0@gmail.com